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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


IA 12 of 2018 in C.P. (I.B) No. 4/10/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018**

Name of the Company: Anil Goel RP.
V/s.
Gujarat Oleo Chem Ltd. & ors.

Section of the Companies Act: Section 33 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Vishal Awtani	Advocate	Applicant	
2.				

ORDER

Learned Advocate Mr. Vishal Awtani present for Applicant. None present for Respondent in IA 12/2018.

Applicant not served notice of date of hearing on representative of Corporate Debtor.

Applicant is directed to issue notice of date of hearing along with copy of this order on representative of Corporate Debtor and shall file proof of service.

List the matter on 17.01.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 15th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL